

In the High Court of Judicature, Bombay.

Thurs day, the 18th day of August 1864.

SPECIAL APPEAL No. 363 of 1864

Tookaram bin Ramshet Shimpri
of the Nonkun District

Appellant,

(Original Defendant)

versus

Nilkunt Mulharrav of the
Nonkun District

Respondent,

(Original Plaintiff)

Rs. 125 — " — "

The claim in the Original Suit was to obtain possession
of a piece of ground.

In Appeal No. 303 of 1863 the Assist. Judge
of the District of Nonkun at Tannoh reversed
the Decree of the Dy. Magistrate who had thrown out
the claim since awarded it

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Assistant Judge has misconstrued
the document Exhibit. No. 3 in holding that
Respondent has a right to demand a
restoration

restoration of the land in question under the
circumstances and that (2) the Assistant Judge
has decided contrary to the terms of the said
Deed in not providing for the payment of the
value of the house on the land in question.

The Court confirms
the decree of the Assistant
Judge with costs on the
Special Appellant.

H. P. Tucker

S. M. Madson

MEMORANDUM OF COSTS incurred in Special Appeal No. 363.

of 186 4 against the decision of the *Assistant Judge* of the District of *the Kankar* and disposed of on the *18th Aug^r 1864* by *Confirming the same with costs*

BY THE APPELLANT—

In the District.

In the <i>Moonseiff's Court</i>	7 4 "		
In the <i>Sp^{ts} Judge's Court</i>	5 4 "		
		12	8 "

In this Court.

Stamp for Memorandum of Special Appeal	8 "		
Stamps for copies of Decree and Judgment	3 8 "		
Stamp for Vukeelutnama	2 "		
Batta for Process and Postage	1 7 "		
Sectioner's Fee		13	6 "
Vukeel's Fee	3 12 "	19	8 6 "
		Rupees....	32 " 6 "

BY THE RESPONDENT.

In the District.

In the <i>Moonseiff's Court</i>	19 12 "		
In the <i>Sp^{ts} Judge's Courts</i>	19 2 "		
		38	14 "

In this Court.

Stamp for Vukeelutnama	2 "		
Vukeel's Fee	3 12 "	5	12 "
		Rupees....	4 4 10 "



Gurne
Sealer

Gurne
Acting Registrar

August 1864